

CENTRAL ADMINISTRATIVE TRIBUNAL:PRINCIPAL BENCH

OA.No.475 of 2001

New Delhi, this 28th day of February 2001

HON'BLE SHRI M.P.SINGH, MEMBER(A)

Nich Lal
S/o Shri Gan Bahadur
R/o D-548 Kidwai Nagar
New Delhi-23

... Applicant

(By Advocate:Shri U.Srivastava)

versus

Union of India, through

1. The Secretary
Ministry of Human Resources and
Development, Deptt. of Culture
Shastri Bhawan
New Delhi
2. The Director General
Archaeological Survey of India
Janpath
New Delhi
3. The Archaeological Survey of India
Puruna Killa (Near Zoological Park)
New Delhi

... Respondents

ORDER(Oral)

By Shri M. P. Singh,M(A)

This applicant has filed this OA under Section 19 of the A.T. Act,1985 for non consideration of the case of the applicant for grant of temporary status and regularisation of his services in accordance with the relevant rules and regulations.

2. The brief facts of the case are that the applicant was engaged by the respondents as a casual labourer on 6.7.1999 and has been working continuously after usual breaks. According to



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the applicant, the respondents have issued an order dated 26.7.2000 by which they have sought the details of Skilled/Un-skilled Casual Workers engaged during the last two years, viz. the date of engagement and date upto which continued. The applicant apprehends that his case for regularisation and grant of temporary status is not being considered with the other persons who are engaged with him. He has also stated that the similarly situated persons have been granted temporary status in pursuance of the direction of the Tribunal in OA.2357/2000 decided on 10.11.2000 and OA.293/2001 decided on 8.2.2001. Aggrieved by this, the applicant has filed this OA seeking directions to the respondents to consider his case for grant of temporary status and regularisation in accordance with the relevant rules.

3. Keeping in view the aforesaid reasons, I find it a fit case to issue direction to the respondents to consider the case of the applicant. Accordingly, the respondents are directed to consider the representation of the applicant (Annexure A/1) and decide the same by passing a detailed, reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.



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4. Let a copy of this OA be sent to the
respondents along with the copy of the order.

5. The OA is disposed of with the above
direction at the admission stage. No order as to
costs.


(M. P. Singh)
Member(A)

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